

The Delhi Water Board (Amendment) Bill, 2013



(As passed in the Legislative Assembly of the
National Capital Territory of Delhi on 18th March, 2013)



THE DELHI WATER BOARD (AMENDMENT) BILL, 2013

A
BILL

Further to amend the Delhi Water Board Act, 1998

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi

in the Sixty-fourth Year of the Republic of India as follows:-

1. Short title and commencement,- (1) This Act may be called The Delhi Water Board (Amendment) Act, 2013.

(2) It shall come into force on such date as the Lt. Governor may, by notification in the official Gazette, appoint.

2. Amendment of section 3.- In the Delhi Water Board Act, 1998, in section 3, in sub-section (2),-

(a) for clause (iv) , the following clause shall be substituted, namely:-


“(iv) One member from each Municipal Corporation i.e. South, North and East Delhi Municipal Corporation to be nominated by the respective Mayor”.

(b) for clause (v), the following clause shall be substituted, namely:-

“(v) The Director (Local Bodies) shall be the ex-officio member”.

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 18th March, 2013.

DELHI
Dated the 18th March, 2013


(Dr. Yoganand Shastri)
Speaker,
Legislative Assembly of the National
Capital Territory of Delhi




STATEMENT OF OBJECTS AND REASONS

In order to discharge the function of Water supplies, sewerage and sewage disposal and drainage within the National Capital Territory of Delhi and for matters connected therewith, Delhi Water Board Act, 1998 was enacted and notified with the approval of Hon'ble President of India vide Gazette Notification No, F13(3)/98-LAD dated 2nd April 1998. As per clause (v) of sub-section (2) of Section 3 of the Delhi Water Board Act, 1998, the Commissioner of the MCD is the ex-officio member of the Delhi Jal Board. Similarly, as per, clause (iv) of sub-section (2) of section 3, of the said Act, two members of the Municipal Corporation of Delhi are to be nominated by the Mayor.

With the trifurcation of the MCD as per Delhi Municipal Corporation (Amendment) Act, 2011 Sh. Vijay Kumar Malhotra, Hon'ble Leader of Opposition, in the Legislative Assembly, has suggested that there should be at least two persons to be nominated from each of the Municipal Corporation of Delhi i.e. South, North and East Delhi Municipal Corporations and has asked for making suitable amendment, in the Delhi Water Board Act, 1998. Keeping in view, the number of wards in the South, North and East Delhi Municipal Corporations, it is proposed that one member from each Corporation will make Delhi Water Board representative in character. It has been further suggested that in pursuance of clause (v) of sub-section (2) of Section 3 of the Delhi Water Board Act 1998, the Director (Local Bodies), Government of NCT of Delhi be nominated as Ex-officio member of Delhi Jal Board in place of the Commissioner, MCD

The bill seeks to achieve the aforesaid objectives.




(SHEILA DIKSHIT)
CHIEF MINISTER
MINISTER INCHARGE

FINANCIAL MEMORANDUM

There is no additional financial implication due to the proposed amendments in the Delhi Water Board Act, 1998.



MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill does not envisage delegation of legislative powers to any subordinate authority.

